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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5502/2024

**COURT ON ITS OWN MOTION**

Through:

versus

**UNION OF INDIA AND ORS**

..... Respondents

Through: None

**CORAM:**

**HON'BLE THE ACTING CHIEF JUSTICE**

**HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA**

**ORDER**

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**22.04.2024**

1. Present petition has been registered as a public interest petition on the recommendation of the PIL Committee in pursuance to a letter dated 15<sup>th</sup> September, 2023 received from Mr. Suresh Kumar Raghav S/o Mr. Vikram Sirigh, R/o RZ 502F, Gali No. 16, Tughlakabad Extension, New Delhi-110019 with regard to grant of Rs. 9,81,620/- only for the treatment of Kidney Transplant (second time) under the Umbrella Scheme of Rashtriya Arogya Nidhi ("RAN").

2. It is stated that the applicant is a Chronic Kidney Disease (CKD-5) patient who had earlier received an assistance of Rs.6,45,000/- in October 2018 from the Government of India under the RAN scheme for his kidney transplant. It is further stated that the aforesaid transplant failed in month of April, 2023 and the doctors of AIIMS Hospital have advised for a kidney re-transplant which is held up for the want of money i.e. Rs. 9,81,620/-. The hospital has informed the applicant that under the RAN Scheme, assistance



is given only one time. Consequently, the applicant does not fulfil the eligibility criteria as specified under the new Umbrella Scheme of RAN.

3. From the file, it is also apparent that under the new Umbrella Scheme of RAN, the threshold income for the benefit of residents of Delhi is Rs.1571/- for rural and Rs. 1605/- for urban areas. The annual income of the applicant is Rs.96,000/- as per income certificate issued by DM, Kalkaji, South East District, which is well above the threshold limit on annual basis.

4. This Court is of the *prima facie* view that the eligibility criteria under the RAN Scheme is not reasonable.

5. Issue notice to the Union of India through Ministry of Health and Family Welfare, All India Institute of Medical Sciences and Government of NCT of Delhi as well as Mr.Suresh Kumar Raghav, without process fee. Other than the private respondents, all respondents shall be served through their standing counsel.

6. This Court appoints Mr. Ankit Jain, Advocate (Mobile No.9810737362), who is personally present in Court, as Amicus Curiae in this matter. Registry is directed to supply the paper book to the learned Amicus Curiae.

7. List on 04<sup>th</sup> July, 2024.

**ACTING CHIEF JUSTICE**

**MANMEET PRITAM SINGH ARORA, J**

**APRIL 22, 2024**

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